7th VIPS International Law Virtual Moot Court Competition, 2020



9th 10th October October 2020 2020

MESSAGE FROM THE CHAIRMAN, VIPS



The World today comprises of nations and states working together and progressing in solitude. With the advent of technology, boundaries have become meaningless and solidarity has become a prime agenda for all pioneers and incidents of the globe affecting all. We here at Vivekananda Institute of Professional Studies (VIPS), Delhi strive to create such pioneers of legal profession who understand these developments as well as answer the various legal dilemmas arising out of such developments, thereby meeting the

demands of our great nation. We believe in developing holistic skill sets in all our students and for them to be effectively prepared to take on any practical challenge which is posed to them.

VIPS, at present being one of India's leading educational institutions guaranteeing excellence in education to students from across India for more than seventeen years, was established with the objective of being the global leader of excellence in legal education through a combination of passion and compassion to mould students into lawyers capable of affecting social, economic and political development by fortifying the legal system. We strive to achieve this goal, which has continued since the advent of our fine institution, and has become extremely pertinent in today's scenario given the pace at which the law is evolving.

As the Chairman of VIPS, Delhi, I take this opportunity to invite your esteemed University/Institute/College to be part of our 7th VIPS International Law Virtual Moot Court Competition, 2020 and take away the same values and skills that transform lawyers into agents of social change.

Dr. S.C Vats Chairman, VIPS, Delhi

MESSAGE FROM THE CHAIRPERSON, VSLLS, VIPS



It delights me to cordially welcome you all to the 7th Edition of VIPS International Law Virtual Moot Court Competition, 2020.

Continuing its incessant march of excellence and in keeping with the highest traditions of mooting and with its avowed objectives of focusing on "Man making, character building and Nation Building", VIPS assures you all that it will leave 'no stone' & 'no tone' unturned to make your stay and academically rewarding.

The 7th Edition of VIPS International Law Virtual Moot Court Competition is an honest and humble endeavor on our part to demolish the walls and build the bridges in order to make surroundings around us more safe and secure.

I wish you all an exciting and rewarding mooting experience.

Prof. (Dr.) R. Venkata Rao Chairperson, VSLLS & VSES

MESSAGE FROM THE DEAN, VSLLS, VIPS



Vivekananda School of Law and Legal Studies (VSLLS), VIPS follows Swami Vivekananda policy of "Man making, Character building, and Nation building". It recognises that India needs to staff its legal services with the goal of making it efficient and fully equipped to deliver in the changing scenario and increased expectations. VSLLS delves upon its

expertise of the faculty members who have expertise in various areas of national and international law: trade, intellectual property, corporate, family, constitution and civil and criminal procedure to achieve this. The faculty strives to develop the conceptual clarity and insisting upon creation of research aptitude and critical approach amongst students to prepare them for challenges. VSLLS ensures all round development by organising activities such as moot courts, alternative dispute resolutions mechanisms, research, legal aid, debates. VSLLS also has collaborations with University of New Hampshire - Franklin Pierce Centre, Concord, United States and National Law India University Bangalore to provide exposure to students at international and national levels. Thus, VSLLS is progressing and marching towards perfection consistently.

AOVOCATES LEGION

Prof. (Dr.) Rashmi Salpekar Dean, VSLLS, VIPS

MESSAGE FROM THE ORGANISING COMMITTEE



Mooting is an art and every advocate is an artist. It is an exercise of applying theory into practice. It requires the skill of logically deriving the conclusion from a given problem, which in turn drives the arguments towards perfection. *Advocates' Legion* Moot Court Society VIPS, stands for honing the mooting skills of its students. The society organizes various mooting competitions at Intra and International level. The society takes pride in announcing the 7th edition of

VIPS International Law Virtual Moot Court Competition, commencing from $9^{th}-10^{th}$ October, 2020. We would be receiving teams from India and abroad. We invite your esteemed University/Institute/College to participate in our competition. We would be obliged with your graceful presence in our institute.

Faculty Convener

Dr. Deepti Kohli Associate Professor VSLLS, VIPS



Mooting is an activity that gives law students a chance to get the closest experience of lawyering before one becomes a lawyer and to feel what it means be an advocate – it provides you with an opportunity to experience the adrenaline rush that a lawyer faces every time he faces a judge, it gives you a chance to learn real life skills and practice them till these skills become a part of one's character in preparation for life as an advocate. With the hope that this Moot Court can enrich you with a similar experience, we welcome you to the 7th edition of VSLLS, VIPS

International Law Virtual Moot Court Competition, 2020.

May the Odds Be In Your Favour

Vansh Vermani Student Convener VSLLS, VIPS

VIPS INTERNATIONAL LAW VIRTUAL MOOT COURT COMPETITION

A moot court is an extracurricular activity in which participants take part in simulated court proceedings, which usually involve drafting briefs (or memorials) and participating in oral argument. The event particularly involves 2 phases. In the first phase the students research legislation, judgments, reports, etc. for framing their memorials and the second where, the students present oral arguments in front of the simulated courts and real judges.

The moot court aims to make the participants research, deliberate and discuss upon a topic of imminent international importance which not only broadens the scope of their horizon but works as an endeavour to make students realize the happenings of the real world and how the same are to be dealt with.

In the present COVID-19 pandemic, restriction has been cast on the physical movement of the society, but has not affected the simulation exercises. We would be adopting the online platform for conducting this competition. It is going to be an enriching and new learning activity for all the participants.

Wish you Good Luck!!!!

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Event	Date
Online Registration open	11 th June, 2020
Online Registration closes	11 th July, 2020
Release of Moot Problem	22 nd June, 2020
Clarification for the Moot Problems	30 th August, 2020
Last date for submission of soft copy of memorial	30 th September, 2020
Preliminary Round	5 th – 8 th October, 2020
Quarter Finals Round And Semi Finals	9 th October, 2020
Finals and Valedictory round	10 th October, 2020

VIVEKANANDA INSTITUTE OF PROFESSIONAL STUDIES

INVITATION LETTER



To,

The Vice Chancellor/ Dean/Registrar/ Head of the Department

Subject- Invitation for the 7th VIPS International Law Virtual Moot Court Competition, 2020

Vivekananda Institute of Professional Studies, Vivekananda School of Law and Legal Studies (VSLLS), proudly announces its paramount annual event, 7th VIPS International Law Virtual Moot Court Competition, (hereinafter referred to as 7th VIPS Virtual IMC 2020) from **9th-10th October**, 2020. The moot court problem is based on contemporary issues touching Public International Law and its various branches.

Advocates' Legion, Moot Court Society of Vivekananda School of Law and Legal Studies, has been organizing various events of national and international significance, to provide a platform to the students to imbibe the pragmatic aspects of law and this moot court is one of such attempts to create a simulated atmosphere for the law students to customize them with the intricacies and expediencies of law.

The previous progressions of the VIPS IMC held in 2013, 2014, 2016, 2017, 2018 and 2019 respectively; were a great success and experienced massive participation of many national and international teams. The competitions were sanctified by the presence of distinguished personalities from bench, bar and academics.

Following the same league, for the 7th VIPS Virtual IMC 2020, we take pride in inviting your esteemed University/Institute/College to participate in the competition. We would be glad to receive a positive response about your participation through google form link <u>https://forms.gle/SYuXytfBJNheNVDYA</u> so that together we can give our students a platform to hone their mooting skills. A copy of detailed rules and regulations is attached herewith. **The last date of registration is 11th July 2020**.

We are also proud to announce SCC Online and Latest Laws as our Online Media Partner. Visit them at <u>https://www.scconline.com/</u> and <u>https://www.latestlaws.com/</u> respectively.

Please find enclosed the copy of rules and official schedule. We look forward to your involvement.

Thanking You

With Warm regards,

Prof. (Dr.) Rashmi Salpekar, Dean, VSLLS, Vivekananda Institute of Professional Studies

Dr. Deepti Kohli, Faculty Convener VSLLS, VIPS E-mail: <u>vipsinternationalmoot@vips.edu</u>

7th VIPS INTERNATIONAL LAW VIRTUAL MOOT COURT COMPETITION, 2020 <u>GENERAL RULES AND REGULATIONS</u>

1. DEFINITIONS

- 1.1. "Administrators" means the Advocates' Legion or any other person(s) appointed to administer the competition by the Advocates' Legion.
- 1.2. "Advocates' Legion" means, Vivekananda Law School Moot Court Society (VLSMCS) of Vivekananda Institute of Professional Studies (VIPS, Delhi)
- "Competition" means, the 7th Vivekananda Institute of Professional Studies International Law Virtual Moot Court Competition, 2020 (hereinafter 7th VIPS Virtual IMC 2020).
- 1.4. "Competition Problem" means the official problem of the competition which includes all clarifications or corrections notified by Advocates' Legion.
- 1.5. "Judge" means, any person appointed to evaluate a participant's oral pleadings.
- 1.6. "Written submission" means, the written pleadings of each participating team, written and submitted in accordance with the rules of 7th VIPS Virtual IMC 2020.
- 1.7. "Problem Clarifications" means, clarifications of the competition problem as published by the Administrators on the official website.
- 1.8. "Competition Rules" means, all the rules contained herein and any other supplementary rules officially notified by the administrators.
- 1.9. "Participants" means, student representatives from eligible colleges recognized by the Administrators which compete in the competition, pursuant to Rule 3 and 4.

2. INTERPRETATION

The decision of the Administrators regarding the application and interpretation of Competition Rules shall be conclusive and final for the purposes of solving any discrepancies or disputes before, during or after the Competition.

3. PARTICIPATION AND ELIGIBILITY

- 3.1. The Competition is open to all bona fide regular students enrolled in any undergraduate law course or its equivalent in any University or Institute within or outside India recognized by the Bar Council or State Government or Central Government as the case may be.
- 3.2. Each team shall comprise two members i.e. two speakers. However, three teams are allowed to participate in the competition from one college/institute/university. The composition of the team shall not be changed once a team has registered under any circumstances whatsoever.
- 3.3. Changes in the aforementioned designations shall not be made without a request by the responsible Faculty in Charge or Head of the Institution or Department of the Team seeking such change, as the case may be.

3.4. The discretion to allow or disallow such change shall solely rest with the Administrators depending upon the reasonability of the cause shown, stage of the Competition and compliance with the aforementioned rules.

4. REGISTRATION

- **4.1.** Interested teams are required to register by filling the registration form through this link https://forms.gle/SYuXytfBINheNVDYA latest by 11th July 2020.
- **Registration Fee:** Rs 1,000/- for each participating team consisting of 2 members, to be submitted through online transaction by 11th July, 2020. The Bank details for NEFT are as follows:

NAME: VIVEKANANDA INSTITUTE OF PROFESSIONAL STUDIES BANK: AXIS BANK LTD. BRANCH: LOK VIHAR ACCOUNT NO.: 910010004295801 IFSC CODE: UTIB0000588

- 4.3. The registered teams are required to attach the screen-shot of the online transaction in the google form itself. **However, fee once paid is non-refundable**.
- 4.4. The receipt of Screen-shot of the payment to the aforementioned bank details shall only confirm the participation of a team in the competition. An acknowledgment of the receipt of required documents as per Rule 4.3 shall be mailed to the respective Team Members and concerned Faculty along with Team Code Number.
- 4.5. Communication with any one of the Team Members shall be deemed to be communication to the entire team for the purposes of this Competition.

5. CLARIFICATIONS TO THE COMPETITION PROBLEM

- 5.1. Teams may request for clarifications in the Competition Problem via email with the subject "Clarifications- 7th VIPS Virtual IMC, 2020" to <u>vipsinternationalmoot@vips.edu</u> by 30th August, 2020 after which no clarifications shall be entertained. The clarifications shall be published on the official website soon thereafter.
- 5.2. No clarifications relating to the Competition Problem shall be entertained after the aforementioned date.

6. WRITTEN SUBMISSION

- 6.1. Each team is required to prepare a Written Submission for both the Petitioner/Appellant (as the case may be) and Respondent. The Written submission shall consist of the following mandatory contents:
 - 1. Cover Page (Blue for Petitioner/Appellant, Red for Respondent)
 - i. Name of the Court
 - ii. Petition/Appeal Number (if any)
 - iii. Name of both the Parties
 - iv. Cause Title
 - v. Written Submission for Petitioner/Appellant or Respondent
 - vi. Team Code in **bold** on **top right corner**
 - 2. Table of Contents
 - 3. Index of Authorities
 - 4. Statement of Jurisdiction
 - 5. Statement of Facts
 - 6. Statement of Issues
 - 7. Legal Pleadings
 - 8. Prayer
- 6.2. The Written Submission should not exceed the maximum limit of **25 Pages** (excluding Cover Page and Table of Contents) and should conform to the following specifications-

Font type: Times New Roman Font size: 12 Line spacing: 1.5 Body of text: Justified

Margin: at least 1 inch from all sides

6.3. Teams shall follow a uniform style of citation (preferably the Bluebook Method of Citation- 19th edition) throughout their Written Submissions. Footnotes must conform to the following specifications-

Font type: Times New Roman Font size: 10 Line spacing: 1 Body of text: Justified

6.4. Submission Guidelines:

- 6.4.1. All teams shall send the soft copy of the Written Submission for each side in PDF format via electronic mail with the file name "TC No. Petitioner/Respondent", on or before 30th September 2020 to vipsinternationalmoot@vips.edu
- 6.4.2. Each day of delay shall be penalised with a deduction of 3 marks, with the first reduction being made at 1st October 2020 at 00:00 A.M. IST.

Sr. No	Criteria	Marks allotted (50)
1.	Legal Reasoning and Argumentation	10
2.	Articulation of Facts	10
3.	Use of Authorities and Compliance with Rules and Specifications	15
4.	Presentation	15

6.5 Evaluation Criteria:

7 ORAL ROUNDS

- 7.1 The Competition shall consist of the following Rounds:
 - I. The Preliminary Rounds;
 - II. The Quarter Finals;
 - III. The Semi Finals; and
 - IV. The Final
- 7.2 Before the beginning of the oral rounds of any team, the Speakers of the team shall inform the moderator regarding the allocation of time between themselves and the time reserved for rebuttal. Once informed, the timings shall not be changed.
- 7.3 If any speaker speaks for more than the time reserved for him/her, the extra time used by such speaker shall be deducted from the time allotted to the second speaker of that team. If the

second speaker exceeds the time allotted to him/her, such time exceeded shall be deducted from the time reserved for rebuttals.

7.4 In case any opponent team fails to appear in an oral round, the round shall be conducted *ex-parte* and the scoring shall be done as if the defaulter team had been presenting and arguing.

7.5 Preliminary Rounds:

- 7.5.1 The preliminary round shall be conducted through video-conferencing, via the platform CISCO-WebEx/Zoom as the case may be. The meeting Id and password will be informed to the teams through email.
- 7.5.2 Each team shall argue once from each side on the same day according to the Draw of Lots which shall be notified to the teams shortly after the Opening Ceremony along with Exchange of Memorials.
- 7.5.3 There shall be two slots for the Preliminary Rounds. Each team shall argue once in each slot from different sides as per the draw of lots.
- 7.5.4 Each team shall strictly get a total time of **30 minutes** to argue subject to a minimum of 10 minutes per speaker and maximum 3 minutes for the Rebuttals and 1 minute of sur-rebuttal is permitted.
- 7.5.5 At the beginning of the preliminary rounds, the teams shall specify the time distribution for their rebuttals of each speaker to the moderator. The rebuttal round proceeding shall be initiated once the moderator informs the team about the commencement of the time limit.
- 7.5.6 The commencement of sur-rebuttal round shall be informed to the teams by the moderator and the procedure will be same as that of the rebuttal round. (as specified under rule 7.5.5)
- 7.5.7 Only after being allowed by the moderator a speaker shall unmute his mic.

7.6 Quarter Finals:

- 7.6.1. The Quarter final round shall be conducted through video-conferencing, via the platform Zoom. The meeting Id and password will be informed after the preliminary rounds to the teams through email.
- 7.6.2. 8 teams with two-wins shall proceed to the Quarter-Finals.
- 7.6.3. In case more than 8 teams qualify by way of two-wins, the top 8 teams with highest cumulative scores in both the slots of Preliminary Round combined (out of all the teams with two wins), shall proceed to this round.
- 7.6.4. In case less than 8 teams qualify by way of two-wins, the remaining teams shall be chosen on the basis of their cumulative scores in both the slots of the Preliminary Round combined.

- 7.6.5. In case of a tie in scores calculated as per Rules 8.9, the team with higher score in the Written Submission (Memorials) shall proceed to this round.
- 7.6.6. Each team shall strictly get a total time of **30 minutes** to argue subject to a minimum of 10 minutes per speaker and 3 minutes for the Rebuttals and 1 minute of sur-rebuttal is permitted.
- 7.6.7. A time-extension for a maximum of 2 minutes may be granted to each team at the discretion of the Judge which shall include sur-rebuttal in the case of Respondent if sought for.
- 7.6.8. At the beginning of the quarter final round the teams shall specify the time distribution for of each speaker and for rebuttal to the moderator. The rebuttal round proceeding shall be initiated once the moderator informs the team about the commencement of the time limit.
- 7.6.9. The commencement of sur-rebuttal round shall be informed to the teams by the moderator and the procedure will be same as that of the rebuttal round. (as specified under rule 7.6.8)
- 7.6.10. Only after being allowed by the moderator a speaker shall unmute his mic.

7.7 <u>Semi-Finals:</u>

- 7.7.1. The Quarter final round shall be conducted through video-conferencing, via the platform Zoom. The meeting Id and password will be informed to the teams through email.
- 7.7.2. The winning team of each round shall proceed to the Semi-Finals. In case of a tie, the team with a higher score in Written Submission shall qualify.
- 7.7.3. Each team shall get a total time of **40 minutes** to argue subject to a minimum of 15 minutes per speaker including maximum 5 minutes for the Rebuttals, if permitted.
- 7.7.4. Rebuttals shall only be permitted to the Petitioner/Appellant and in no circumstance whatsoever, shall the Respondent be allowed to spare any separate time for Rebuttal.
- 7.7.5. A time-extension for a maximum of 2 minutes may be granted to each team at the discretion of the Judge which shall include sur-rebuttal in the case of Respondent if sought for.

7.8 Finals:

7.8.1. The Final round shall be conducted through video-conferencing, via the platform Zoom. The meeting Id and password will be informed to the teams through email.

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- 7.8.2. The winning team of each round shall proceed to the Finals. In case of a tie, the team with a higher score in Written Submission shall qualify.
- 7.8.3. Each team shall get a total time of **50 minutes** to argue subject to a minimum of 20 minutes per speaker including maximum 5 minutes for the Rebuttals, if permitted.
- 7.8.4. Rebuttals shall only be permitted to the Petitioner/Appellant and in no circumstance whatsoever, shall the Respondent be allowed to spare any separate time for Rebuttal.

7.8.5. A time-extension for a maximum of 5 minutes may be granted to each team at the discretion of the Judge which shall include sur-rebuttal in the case of Respondent if sought for.

7.9 Evaluation	Criteria:
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Sr. No	Criteria	Marks Allotted (50)
1.	Legal Reasoning and Argumentation	10
2.	Advocacy Skills and Responsiveness	10
3.	Interpretation and Articulation of Facts	20
4.	Use of Authorities	5
5.	Time Management and Court Demeanour	5

8 AWARDS

- 1. Best Team Rupees 10,000/- along with E-Certificates
- 2. Runner Up- Rupees 5,000/- along with E-Certificates
- 3. Best Memorial Rupees 3,000/- along with E-Certificates

9 MISCELLANEOUS

The teams may contact the following regarding any query related to the event

Dr. Deepti Kohli,

Faculty Convener

Official Website: -<u>https://vslls.vips.edu/advocates-legion/</u>

https://advocateslegion.wordpress.com/

E-mail- vipsinternationalmoot@vips.edu/ deepti.kohli@vips.edu

Mr. Vansh Vermani, Student Convener Contact- +919717734035

Ms. Simrat Kaur,

Student Co-Convener Contact- +918800721717

- 9.1 The dress code for the competition as well as during other related ceremonies shall be professional business attire and strictly black and white.
- 9.2 Any compiled Research Material (Compendium) or other supplementary documents may be sent by mail in one pdf. Along with the memorial submission which will be submitted to the judges at their discretion.
- 9.3 Teams must not reveal their University or country of origin or names of the Participants anywhere in the Written Submission or in the course of the Oral arguments. Each team must be identified only by the unique Team Code once it has been allotted as per Rule 4.4 and all communications with the administrators or Judges thereafter shall be done through the Team Code only. Violation of anonymity or scouting at any point shall lead to immediate disqualification.
- 9.4 The Administrators reserve the right to amend, modify, change or repeal any of the Competition Rules at any point of time. The Administrators shall communicate any changes made in the Competition Rules to the teams.
- 9.5 The Administrator(s) reserve the right to take decisions on any matter not mentioned in the Competition Rules. Any such decision taken by the Administrators shall be final and binding.
- 9.6 No audio or videotaping of oral pleadings is permitted without the permission of the Administrators.

- 9.7 The Administration shall not be responsible for any loss due to slow or non-functional Internet Connection during the Competition. We request all the participants to arrange a sound Internet Connection.
- 9.8 No additional documentation or screen-sharing will be allowed and any information which has to be provided to the court should be submitted beforehand along with the Compendium and the Memorial.
- 9.9 If a team believes that violation of any of the Competition Rules has taken place at any stage of the competition, the teams within half an hour after the completion of the round wherein a violation has allegedly occurred shall register a complaint with the Faculty/Student Convener of the *Advocates' Legion* and under no circumstances the teams are allowed to approach the Judges for any complaints.
- 9.10 The Administrators reserve all rights to audio and videotaping, or any other form of audio or visual reproduction, of any oral round or part thereof.

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